

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 98/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Vinay Tambi Prop, Amarnath Enterprises **Financial Creditor**

Versus

A. Gangwal Realestate LLP ...**Corporate Debtor**


Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER


Present Through Video Conferencing: -

For the Financial Creditor : Shivangshu Naval, Adv.
Akanksha Noval, Adv.
For the Corporate Debtor : Pradeep Kumar Chodhary, Adv.

ORDER

Heard Mr. Shivangshu Naval, learned counsel along with Ms. Akanksha Noval, learned counsel appearing on behalf of the Petitioner/ Financial Creditor and Mr. Pradeep Kumar Chodhary, learned counsel appearing on behalf of the Respondent/ Corporate Debtor. Hon'ble NCLAT has passed an order in an appeal pending in IB No. 291/7/JPR/2019, wherein the Hon'ble NCLAT has directed not to constitute the CoC till the next date of hearing i.e., 13.07.2023. List the matter on 19.07.2023.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 24, 2023

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